

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'DB', NEW DELHI**

**BEFORE SH. N. K. BILLAIYA, ACCOUNTANT MEMBER
AND
MS. ASTHA CHANDRA, JUDICIAL MEMBER**

ITA No.2809/Del/2018
Assessment Year: 2013 -14

NANKANI Jute House C/o M/s. RRA TAXINDIA, D-28, South Extension, New Delhi-110049 PAN No. AAIFCN7529B (APPELLANT)	Vs	ITO Ward- 1 (3) (2) Haridwar (RESPONDENT)
--	-----------	---

Appellant	None
Respondent	Sh. Pramod Verma, CIT DR

Date of hearing:	26/08/2022
Date of Pronouncement:	26/08/2022

ORDER

PER N.K. BILLAIYA, AM:

This appeal by the assessee is preferred against the order of the CIT(A), Haldwani dated 30.01.2018 pertaining to A.Y.2013-14.

2. The representative of the assessee filed following letter on the date of hearing :-

Ref. No.

Date.....

**BEFORE THE INCOME TAX APPELLATE TRIBUNAL
NEW DELHI**

In the matter of
Appeal No.:ITA 2809/DEL/2018
AY 2013-14
M/s Nankani Jute House,
Haridwar, Uttrakhand

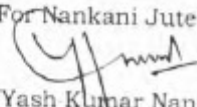
**Sub: Application to withdraw Appeal no. ITA2809/Del/2018 in the matter of
M/s Nankani Jute House - Haridwar PAN: AAIFN7529B AY 2013-14**

That the appellant stated herein above hereby withdraws the above appeal as the appeal filed by the Department Appeal No. 3638/Del/DDN2018 has been dismissed vide order pronounced by Hon'ble ITAT Delhi Bench for Dehradun Dt.11.11.2021. That The substantial relief granted by Ld. CIT (A) stands confirmed. In view of above, the Appellant does not wish to pursue the present appeal and hence withdraws it.

The appellant withdraws the Appeal to buy peace.

Prayed Accordingly

For Nankani Jute House


(Yash Kumar Nankani)
Partner



3. On the basis of the aforementioned letter, the appeal is dismissed as withdrawn.

4. Decision announced in the open court on 26.08.2022.

Sd/-
(ASTHA CHANDRA)
JUDICIAL MEMBER

NEHA, Sr. Private Secretary

Date:- .08.2022

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-
(N. K. BILLAIYA)
ACCOUNTANT MEMBER

ASSISTANT REGISTRAR
 ITAT NEW DELHI

Date of dictation	29.08.2022
Date on which the typed draft is placed before the dictating Member	29.08.2022
Date on which the typed draft is placed before the Other member	29.08.2022
Date on which the approved draft comes to the Sr.PS/PS	29.08.2022
Date on which the fair order is placed before the Dictating Member for Pronouncement	29.08.2022
Date on which the fair order comes back to the Sr. PS/ PS	29.08.2022
Date on which the final order is uploaded on the website of ITAT	29.08.2022
Date on which the file goes to the Bench Clerk	29.08.2022
Date on which file goes to the Head Clerk.	
The date on which file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	